



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
KOLKATA**

O.A/350/1182/2015

Date of Order: 01.08.2019

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Kalipada Das, retired as Deputy Financial Advisor
and Chief Accounts Officer (Dy. DA&CAO), at
Metro railway, 33/1 Chowranghee Palace, Kolkata –
700071.

Applicant

Versus

1. The Union of India,
through the Executive Director
(Public Grievances), Ministry of Railways
Railway Bhawan, Room No. 467, New Delhi, 110001.
2. Director,
Department of Pension and Pensioner's Welfare
Ministry of Personnel, Public Grievances and Pensions,
Government of India, Lok Nayak Bhawan,
New Delhi – 110003.
3. The General Manager,
Metro Railways,
33/1 Chowranghee Palace, Kolkata – 700071.
4. The FA&CAO,
Metro Railways
33/1 Chowranghee Palace, Kolkata – 700071.

For The Applicant(s): Ms. M. Roy Dey, counsel

For The Respondent(s): Ms. S. Chowdhury, counsel

O R D E R (Oral)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsels for both parties.

2. Since the dispute is absolutely factual in regard to fixation pension of the applicant according to the benefits of 6th CPC recommendation, we

dispose of the O.A with a direction upon the Respondent No. 4 to give a personal hearing to the applicant with due notice and decide his claim in accordance with law within 3 months from the date of receipt of this order.

3. The applicant shall be at liberty to prefer a detailed representation or to give details of his claim by way of a chart to clarify the disparity in the amount received and the amount due.

4. With the above directions, the O.A is disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

ss